

[Translation]

### Sugar Mills of NTC

2155. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of TEXTILES be pleased to state :

(a) whether crores of rupees of sugarcane producing farmers are outstanding against the sugar mills run by National Textiles Corporation like Sirohra Sugar Mill of Bihar, Padraona and Kathkuian Sugar Mills of U.P.;

(b) if so, the reasons therefore; and

(c) the time by which the arrears of the farmers are likely to be cleared by these sugar mills?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (c) National Textile Corporation does not operate any mill in Bihar. In U.P., they own the Ganesh Sugar Mills Anand Nagar under Swadeshi Mining & Manufacturing Company Limited, a subsidiary of NTC (UP) Limited. There are no outstanding on account of sugar cane arrears in respect of this mill. However, British India Corporation Ltd., a public sector undertaking under this Ministry, is the largest share holder but not a majority share holder in Cawnpore Sugar Works Ltd., which has 4 sugar factories located at Padraona, Kathkuiyan, Gauri Bazar, all the three in U.P. and one at Marhowrah in Bihar. Cawnpore Sugar Works Limited is not a nationalised public sector undertaking. The role of the BIC is incidental by virtue of its being the single largest share holder. The Cawnpore Sugar Works Ltd., was declared sick and is under reference to BIFR. As on 24.11.98 these mills have cane dues amounting to Rs.25.47 crores. The Government does not provide funds to the company, as it is not a public sector undertaking.

### Indo-German Agreement

2156. SHRI ANAND RATNA MAURYA :  
DR. ASHOK PATEL :

Will the Minister of FINANCE be pleased to state :

(a) whether India and Germany have signed any agreement to promote the bilateral investment and to give patronage to the investment made in their countries;

(b) if so, the details thereof and the terms and conditions of the agreement; and

(c) the time by which it is likely to be made effective?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) Bilateral Investment Promotion and Protection Agreement (BIPA) with Germany was concluded on 10.7.1995. The text of the Agreement includes, inter alia, protection of investments of either country in the other country, Most Favoured Nation Treatment and National Treatment for investments, settlement of investment disputes through international arbi-

tration, compensation in case of expropriation/nationalisation and facility for repatriation of returns etc.

(c) The agreement has come into force with effect from 13-7-1998.

### Textiles Export Quota

2157. SHRI KALLAPPA AWADE : Will the Minister of TEXTILES be pleased to state :

(a) whether any quota has been reserved for the export of textiles being manufactured by desectorised powerlooms;

(b) if so, the details thereof;

(c) whether the Government have made any provision for the modernisation of powerlooms; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) In the current Textiles Export Entitlement Policy (1997-1999), 10% of the annual quota level, except for woven synthetic fabrics, falling under category 3 & 3a for exports to the European Union, has been earmarked for the powerloom exporters.

(c) and (d) Government have decided to upgrade/modernise 21 Powerloom Service Centres (PSCs) out of 44 PSCs during the Ninth Five year plan involving an estimated expenditure of Rs.16 crores (approximate) to make these service centres more beneficial to the industry.

### Loan by LIC for Water and Sewerage Projects

2158. DR. LAXMINARAYAN PANDEY : Will the Minister of FINANCE be pleased to state :

(a) whether the loan given by LIC and other financial institutions for water supply/sewerage projects is less than 50 per cent of the approved cost;

(b) if so, whether there is any proposal under consideration to raise this limit;

(c) if so, the details thereof;

(d) whether adequate loan is also provided by LIC and other financial institutions for the cost escalation of projects; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE)(SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) LIC adopts a graded pattern of financing water supply and sewerage schemes depending on the cost of the schemes. The present pattern of financing is given below: